

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 051/1063/2018

CORAM

HON'BLE SHRI JAYESH V. BHAIRAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 12.07.2019.

Pushpa Kumar age of 33 years daughter of Sri Dasrath Chaudhary address- Plot no.-604 Basundhara Colony Chira Chas, Bokaro, P.O. & P.s.- Chas, District-Bokaro, Jharkhand

By Advocate : None

Versus

Union of India through Director General Counsil of Scientific and Industrial Research Anusadhan Bhawan Rafi Marg, New Delhi-110001 and four others.

By Advocate : None

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In spite of ample opportunity granted to the applicant no one is present on behalf of the applicant.

2. It is noted that on the last occasion i.e on 10.07.2019, applicant was directed to appear and plead his case of the next date of hearing.

3. In the instant OA, it is contended by the applicant that though she has 52% disability but the respondents have not considered her claim for appointment as Junior Secretariat Assistant,, CIMFR. It is also contended that the information supplied to her under RTI Act, it has come to my knowledge that the respondents have offered appointment to those candidates who has 40% disability. Since, the applicant has 52% disability, respondent ought to have offer appointment to her.

4. On the other hand, l/c for respondents submits that they have filed their written statement wherein it has been contended that the candidate who were selected for the said post is more meritorious than the applicant and his percentage of disabilities is 55%. The l/c for respondents further contended that since there is only a single post therefore there is no question of providing any benefit under reservation quota. He further submitted that the applicant has no right to claim the relief as sought in this O.A.

5. Considering the aforesaid submission and factual matrix of the case and in absence of any contrary documents or material we do not find any reason to entertain this O.A. therefore, O.A is dismissed. No costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

mks